[Mr. Chairman]

Amendment made

Page 1, line 4,—

for "1971" *substitute* "1972" (2)

(Shri Raj Bahadur)

MR. CHAIRMAN : Now, the question is .

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted

Clause 1, as amended, was added to the Bill

Enacting Formula

SHRI RAJ BAHADUR : I beg to move :

Page 1, line 1,—

for "Twenty-second', *substitute*—

"Twenty-third." (1)

MR. CHAIRMAN ; The question is :

Page 2, line 1,—

for "Twenty-Second" *substitute*—

"Twenty-third" (1)

The motion was adopted

MR. CHAIRMAN : Now, the question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted

The Enacting Formula, as amended, was added to the Bill

The Title was added to the Bill.

SHRI RAJ BAHADUR : Sir, I move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted

16.37 hrs.

NATIONAL SERVICE BILL

MR. CHAIRMAN ; Now we take up the next item. Mr. K. C. Pant

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move :*

"That the Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith be taken into consideration."

This Bill was introduced in the present in the present Lok Sabha on the 5th April, 1972. It had been introduced earlier in the Fourth Lok Sabha on 26th August, 1970, but with its dissolution in December. 1970, the Bill had lapsed.

The main objective of the Bill is to ensure that engineers and doctors are made available in adequate numbers for the defence of the country and for other activities of national importance, such as. family planning programmes and health services in rural areas, construction of dams in remote and difficult areas, etc.

In the wake of the Chinese aggression, the Government formulated a Compulsory Liability Scheme whereby engineers and doctors, upto the age of 40 and 45 years respectively, in Government service or in public sector undertakings, were made liable to render service in the Armed Forces or on work relating to defence efforts anywhere in India or abroad for a period of four years. Experience has revealed that the Compulsory Liability Scheme cannot, by itself, be relied upon to provide a sufficient number of doctors and engineers for the Armed Forces of the Union or for other forms of national service. It is, therefore, considered necessary that this liability should be extended to all persons who hold recognised medical qualifications within the meaning of

*Moved with the recommendation of the President.

the Indian Medical Council Act. 1956, or a degree in Engineering or Technology, or both. It is also felt that the Scheme should cover any kind of national service which the Government may specify and that the Scheme should not be restricted in its scope to defence efforts only.

SHRI S. A. SHAMIM (Srinagar) : There is no quorum in the House.

MR. CHAIRMAN : The bell is being rung.

—Now there is quorum. The hon. Minister may continue.

SHRI K C. PANT : As I was saying, this will have the advantage of widening the base of recruitment to the Armed Forces of the Union and will also help in ensuring that doctors or engineers required for other activities of national importance in civilian departments become available.

When the Bill was introduced in this House, some of the hon. Members had objected to it on the ground that this Bill is out of place in a situation where there is a surplus of engineers and an adequate availability of doctors. I would like to reiterate here that in spite of the fact that over 19,000 graduate engineers are seeking jobs at present, the Ministry of Defence are finding it difficult to recruit engineer in adequate numbers for defence purposes. Similarly, the vitally important programme of extending health and family planning services adequately to the rural areas has been affected because of the considerable shortage of doctors in the primary health centres. As on 30th June 1971, out of 5,127 primary health centres in the country, 175 had no doctor whatsover ; 2810 centres had only one doctors against the normal sanctioned strength of two doctors. Even in the foreseeable future, difficulties in attracting a sufficient number of doctors to Government service in rural areas are likely to persist. This shortage has occurred in a pattern where one primary health centre caters to 80,000 to 1,00,000 population. The shortage would be further aggravated when the number of primary health centres is increased to ensure a more intensive coverage. The hon. Members are aware that owing to the unwillingness of doctors in some cases to go to rural areas and their tendency to stick to towns, the medical and health cover that we have been able to provide to rural areas is still very thin. There also exist disparities as between different States. For example, the doctor-population ratio for Himachal Pradesh is 13,008 ; Jammu and Kashmir, 9850 ; and Nagaland, 9545, as against 5200 for the country. As this honourable House is aware, steps are being taken by the Ministry of Health and Family Planning for stepping up the overall availability of the doctors, but in the light of experience it seems imperative that in order to ensure adequate provision of medical and health and family planning facilities in rural areas and to remove disparities, the element of compulsion should be brought in.

Sir, I shall now deal with the salient features of the Bill.

The aim of the Bill is to ensure that suitably qualified engineers and doctors are secured for activities which are important from the national point of view. National service as defined in Cl 2 of the Bill includes not only service with the Armed Forces but any service which is likely to assist the defence of India and civil defence or the efficient conduct of military operations and inculdes such social service as the Central Government may by notification specify in this behalf.

Clause 3 of the Bill seeks to restrict the period for which qualified persons may be called up for rendering national service to a period not exceeding four years. The liability of a qualified person to be called up for national service shall normally come to an end on his attaining the age of thirty years.

The Bill seeks to provide for compulsory registration of persons liable to perform national service. At the time of registration, the choice of the registrants between the Army, Navy or Air Force will also be noted, if indicated. Those who are serving in the Armed Forces or Reserve shall not be called up. The The persons called up for national service would receive such training as may be necessary.

The Bill also provides for payment to persons called up for rendering national service of remuneration at a scale which is not less favourable than the remuneration admissible to similarly placed Government employees.

[Shri K. C. Pant]

The Bill provides that those who return after completion of their period of national service shall be reinstated by their former employers in their previous occupations on terms and conditions which are not less favourable to them that those to which they were entitled before they were called up for national service. It is also provided that in case of any dispute regarding reinstatement, the matter will be referred to the National Service (Hardship) Committee for decision which shall be binding. Safeguards are also provided to ensure that persons reinstated are continued in service after reinstatement.

There is no provision for exempting any category of people from the liability for national service. However, the person called up for national service can apply to the National Service (Hardship) Committee for postponement of his call-up on grounds that exceptional hardship would result if he is drafted for the national service.

The Bill provides that the Government may require any employer to release any qualified person for employment in national service within a specified period.

The Bill also contains provisions for penalties for offences indicated in the Bill.

The Bill also provides for appeals to High Court over the orders of National Service (Hardship) Committee. But such appeals have to be certified by the National Committee as involving substantial questions of law. The Bill also imposes certain obligations upon universities, educational institutions, District Magistrates and State Governments to provide information about qualified persons liable for national service.

Under the Bill, the Government is required to register and enlist qualified persons and other items of work connected therewith will be done through the agency of employment exchanges and a headquarters establishment would be set up to consolidate registration particulars and act on indents, issue various notifications and notices, etc.

The Bill also provides for constitution of a National Service (Hardship) Committee which will decide on applications for postponement of national service and enforce reinstatement of an employee after completion of the national service. The Committee shall consist of three members of whom the Chairman will be a person who is, has been or is qualified to be a judge of a High Court.

The expenditure on account of the staff together with incidential expenses, will be about Rs. 5,57,000 per year.

Clause 36 of the Bill gives power to the Central Government to make rules for carrying out the purposes of rhe Bill. The matters in respect of which such rules may be made relate to the principles governing the calling up of persons for national service, form and contents of the National Service Register and the Certificate of Registration, priorities in accordance with which qualified persons may be enlisted for national service, scales of travelling allowances required to be paid, etc.

Clause 37 of the Bill empowers the Central Government to make regulations. The power of making regulations is confined to making provision for the examination of physical and mental fitness of qualified persons subject to registration, determination of the categories to which the persons who have been examined should be placed and specification of the principles to be applied and the circumstances to the considered by the National Service (Hardship) Committee while hearing an application for the grant of postponement certificate.

The matter in respect of which any rule or regulation may be made are matters of detail or of procedure within the scope of the general provisions and guiding principles of the Act and it is not possible to provide for them in the Act. The delegation of legislative power is, therefore, of a normal character.

I do hope that I have been able to explain to the satisfaction of the Members of this House the purpose and scope of this Bill. May I add that besides ensuring adequate supply of doctors and engineers for the defence of the country and for national development, the proposed legislation also can help to keep the country in a state of preparedness as far as the need of these two specialised categories of manpower in any emergency is concerned? With the data that will be available consequent on registration, it should be possible to call up doctors and graduate engineers at short

notice. The powers conferred by the Bill may also help in removing disparities in respect of availability of engineers and doctors in different regions of the country.

The period of service is restricted to only four years. The hon. Members will agree with me that the country does expect that our young engineers and doctors on whose training and education considerable expenditure has been incurred from the State Exchequer, are available for service when the national security and national development so demand.

It is concerned that in the course of implementation of a legislation of this nature, we are bound to come across some persons to whom hardship would be caused if they were made to join duty in pursuance of the enlistment notice. The Bill makes a special provision for consideration of all such cases. As I have said earlier, the Bill requires the Central Government to constitute a National Service (Hardship) Committee. It also empowers the Government to set up Regional National Service (Hardship) Committees for such regions as it may think fit. The constitution of these Hardship Committees will be such as will inspire confidence and will ensure that all hard cases are decided in an objective manner.

I hope, the House will welcome this Bill and accord its approval to the Bill.

MR. CHAIRMAN : Motion moved :

"That the Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith, be taken into consideration."

Shri Pandey.

डा० लक्ष्मीनारायण पांडेय (मंदसौर) : सभापति जी, राष्ट्रीय सेवा विधेयक प्रस्तुत करते हुए माननीय मंत्री जी ने उसके सम्बन्ध में जो कहा, उससे कुछ बातें तो स्पष्ट हुई है, लेकिन कुछ बातें अभी भी अस्पष्ट-सी लगती हैं। इसी प्रकार का अधिनियम यूनाइटेड किंगडम में भी है। मैं समझता हूँ कि उसी को आधार मानकर यह बिल यहां लाने की चेष्टा की गई है। यह ठीक है कि यदि राष्ट्रीय सेवाओं के लिए इन्जीनियर्स की आवश्यकता हो, डाक्टर्स की आवश्यकता हो, तो उनकी सेवाओं को प्राप्त करना चाहिए। इसमें कोई दो मत नही हो सकते। लेकिन सरकार को इस बात पर भी ध्यान देना चाहिए कि आखिर इतने सारे जो प्राइमरी हैल्थ सैन्टर्स है, सैंकड़ों की संख्या में, जिनमे आज तक डाक्टर्स नही गये। हजारों की संख्या मे ऐसे हैल्थ सैंटर है जहां केवल एक डाक्टर है। मत कारणों को खोजने की चेष्टा करेंगे जिसमे पता चल सके कि आखिर डाक्टर्स प्राइमरी हैल्थ सैंटर्स में जाना पसंद क्यों नही करते ? दूरस्थ गांवों में या उन इलाको मे जहां आदिवासी क्षेत्र है, जो पिछड़े क्षेत्र है वहां जाकर वे सेवा करना पसंद नही करते और शहरों में ही रहना पसंद करते है। क्या आपकी सेवा शर्तों में कई इस प्रकार की खामिया है या कुछ इस प्रकार के कारण है जिनकी वजह से उन सेवाओं के प्रति आकर्षित न हो करके वहा जाना पसंद नही करते इस सम्बन्ध मे 70-71 की स्वास्थ्य मंत्रालय की रिपोर्ट में बताया गया है कि कई क्षेत्रों मे डाक्टर जाना पसद नही करते। बार-बार अप्वाइंटमेंट देने के बाद भी वहा जाना पसंद नही करते है। हो सकता है कि इसके पीछे जो कारण है उनमे डाक्टर्स की पारिवारिक कठिनाइयां हो और जो डाक्टर विवाहित होते है उनके बच्चो की शिक्षा सम्बन्धी सुविधाओं का न होना हो। साथ-साथ जो प्राइमरी हैल्थ सैंटर है वे ऐसे दूरस्थ गांवों में है जहां लगातार 6-8 महीने तक सड़कों का सम्बन्ध नही रहता। हो सकता है कि वे स्थान इतने अनकनेक्टेड हों कि डाक्टर वहां जाकर सेवा करना उचित नही समझते या कठिनाईबाधक हों। मै चाहता हूं कि इस अवसर पर जो यह सरकार विधेयक लाई है तो उन परिस्थितियों को भी देखने की चेष्टा करनी चाहिए जिसके कारण डाक्टरों को आज गांवों के अन्दर आकर उत्साहपूर्वक और रुचिपूर्वक काम करने के लिए प्रोत्साहन हो, फिर चाहे वह फैमिली प्लानिंग का काम हो या उससे हटकर कोई दूसरा काम हो, अस्पताल का काम हो, वहां पर जाकर वह काम करना चाहें, तो मै समझता हूं कि यह सरकार के लिए बड़ी अच्छी

[श्री लक्ष्मीनारायण पांडे]

बात होगी और इस बिल का सही माने में उपयोग हो सकेगा ।

इंजीनियर्स के बारे मे कई बार कहा गया कि हजारों की तादाद में वे बेकार हैं। डाक्टरों के बारे में भी कहा जाता है कि वे बेकार हैं। कुछ स्टेट्स मे इंजीनियर्स को बेकारी भत्ता भी दिया जाता है । दूसरी तरफ यह विधेयक लाकर आप उन पर कम्पल्शन लाना चाहते हैं कि इतने समय के लिए सेवा करनी पड़ेगी, चार वर्ष की सेवा अथवा तीस वर्ष तक की उम्र के लिए अनिवार्य हैं। आप इस प्रकार से कम्पल्सन लाकर उनकी सेवायें प्राप्त कर लेते हैं, फिर वह देश की रक्षा के सम्बन्ध मे हो या और किसी राष्ट्रीय हित के सम्बन्ध में हो इससे कोई इनकार भी नहीं कर सकता है यदि आप इस प्रकार का कम्पल्सन लाते है, यह न भी हो तो भी जब देश की रक्षा के लिए आवश्यकता होती है तो डाक्टर्स, इंजीनियर्स और दूसरे लोगों ने आगे बढ़कर अपनी सेवायें देने का प्रयत्न किया हैं, अपनी सेवायें दी हैं लेकिन परिस्थिति इस प्रकार की है सम्भवतः आर्मी, नेवी और एयर फोर्स मे जहां पर डाक्टर्स और इंजीनियर्स की आवश्यकता है वहां पर उपयुक्त संख्या में इंजीनियर्स और डाक्टर्स नही मिलते और इसीलिए आपको नेशनल सर्विसेज बिल लाने की आवश्यकता पड़ी है और इस बिल के द्वारा आप उनकी सेवायें प्राप्त करना चाहते हैं । बिल में कहा गया है यदि कोई जाना न चाहे, उसके कोई कारण हों तो उसको देखने के लिए कमेटी बनाई जायेगी जो कि देखेगी कि कौन-से ऐसे कारण है जिनकी वजह से उसको छोड़ा जा सकता है या नहीं। इसके अन्दर वह व्यवस्था जरूर हैं । लेकिन साथ ही यह बात भी भी जरूर है कि उसे सारा विवरण देना पड़ेगा कि क्यों नहीं जाना चाहता है । और इस विवरण को पाने के बाद यदि उसको ऐग्जेम्पशन मिलता है तो वह छोड़ा जा सकता है । लेकिन मेरा निवेदन है कि आप इस प्रकार की परिस्थितियां क्यों नही पैदा करते जिससे स्वेच्छा से वह इन सर्विसेज में आने को तैयार हों ।

आप 30 वर्ष की आयु तक के लिए उसकी सर्विसेज लेना चाहते हैं, लेकिन मुझे इस बिल में यह कहीं नहीं दिखाई दिया कि यदि 30 वर्ष की आयु के बाद वह ओवरसेज हो गया अथवा चार वर्ष पूरे होने के बाद यदि वह बाहर सर्विस में जाता है और ओवरऐज होने के कारण उसको बाहर नौकरी नही मिलती है तो क्या सरकार कोई इस प्रकार की गारन्टी भी देगी कि यदि वह ओवरएज हो जाता है चार वर्ष के बाद तो उसे आप दूसरा ऐमप्लायमेंट देंगे ? उसकी नियुक्ति के आधार बने रहेंगे ? कहीं ऐसा न हो कि वह नेशनल सर्विस करने के बाद बाहर बेकार घूमता फिरे । इस प्रकार की इस बिल में कोई व्यवस्था नहीं है । ऐसी कोई गारन्टी नहीं है जिससे उसको बाहर कोई नौकरी मिल सके ।

मैं मंत्री महोदय से जानना चाहूंगा, नेशनल सर्विस बिल के बारे में आपने बताया कि कौन-कौन-सी नेशनल सर्विस होगी । किस-किसको घोषित करेंगे कि कौन-से ऐसे कार्य होंगे जो राष्ट्रीय हित के होंगे, वह आप नोटिफ़िकेशन के जरिये प्रकाशित करेंगे । मैं जानना चाहता हूं कि जहां आपने आर्मी, नेवी और एयरफोर्स की बात बतायी, इनके अलावा कुछ सर्विसेज के नाम और बता दिये होते कि ऐसे कौन-से कार्य हो सकते है जो राष्ट्रीय सेवा के अन्दर आ सकते है ताकि जिसकी आप सर्विस प्राप्त करना चाहते हैं वह भी जान सके कि इस सेवा के लिए उसको लिया जा रहा है, और इसके अन्दर काम करने में उसको प्रसन्नता होगी ।

मैं इस विधेयक की भावना से सहमत होते हुए माननीय मंत्री जी से निवेदन करना चाहूँगा कि वह यह बतायें कि जो नेशनल सर्विस में आने वाले हैं उनकी आगे की सर्विस की क्या गारन्टी होगी ? दूसरे यह कि यदि किन्हीं परिस्थितियों से कोई न जाना चाहे तो नेशनल हार्डशिप कमेटी होगी और उसकी उचित सुनवाई के लिए समय दिया जायगा, और यदि कोई बीच में छोड़ना चाहे तो वह किन ग्राउन्ड्स पर छोड़ सकता है— मैडिकल ग्राउन्ड्स पर या अन्य किन ग्राउन्ड्स

पर—ताकि वह अपनी कठिनाई को हल कर सके। इन बातों पर मंत्री महोदय ध्यान देंगे ताकि यह अनुभव न हो कि जबरन कोई कार्य थोपा जा रहा है। और जैसा मैंने प्रारम्भ में कहा है कि आप इस प्रकार की परिस्थितियां क्यों नहीं पैदा करते जिससे दूर के इलाकों में, पिछड़े और पहाड़ी क्षेत्रों मे जाकर लोग स्वेच्छा से काम करें? फिर चाहे वह डाक्टर्स हों या इन्जीनियर्स हों, या दूसरे लोग हों जिनकी सेवायें आप प्राप्त करना चाहते है वे जाकर काम कर सकें। इसके लिए आप उनकी सेवा की ऐसी शर्तें बनाये जिससे लोग राजी से जायें, उन्हें अधिक वेतनमान दें ताकि वे दूर के इलाकों में जा सकें जहां अभी लोग नहीं जाना चाहते। अभी हालत यह है कि पिछड़ी और आदिवासी इलाकों में आपके प्राइमरी हैल्थ सैन्टर्स की इमारत खड़ी है, दवाइयां भी हैं, वेहिकिल्स भी हैं, लेकिन डाक्टर्स नहीं हैं। तो आप क्यों नहीं ऐसी परिस्थितियां पैदा करते जिससे डाक्टर वहां जाकर काम कर सकें और हजारों की संख्या में प्राइमरी हैल्थ सैन्टर्स बने हुए हैं उनसे वहां के लोगों को लाभ मिल सके। इसी प्रकार इन्जीनियर्स और दूसरे लोग, जिनकी आप सेवायें प्राप्त करना चाहते हैं, उनकी सेवाओं का लाभ देश को मिल सके और देश उनकी सेवाओं से लाभान्वित हो सके।

इन शब्दों के साथ में इस विधेयक की भावनाओं से सहमत होते हुए मंत्री जी से निवेदन करना चाहूंगा कि मैंने जो निवेदन किया है उस पर वह अवश्य विचार करेंगे।

श्री शिवनाथ सिंह (झुंझनू) : मान्यवर, नेशनल सर्विस बिल, 1972 के सम्बन्ध में जैसा मंत्री महोदय ने कहा कि कुछ आशंकायें इसके सम्बन्ध में पहले भी उठी थीं, उनका निराकरण करने की कोशिश की गयी, लेकिन साधारण आदमी के दिमाग में वह बातें नहीं बैठतीं। कहा गया है कि 175 ऐसे प्राइमरी हैल्थ सैन्टर्स हैं जहां डाक्टर नहीं हैं। हो सकता है कि इससे भी अधिक हों। लेकिन देखना यह चाहिए कि क्या इस बिल के न होने के कारण डाक्टर्स उन हैल्थ सैन्टर्स में नहीं हैं? या हमारे डाक्टर्स को भेजने की जो पौलिसी है या उसमें कोई कमी है जिसकी वजह से डाक्टर वहां नहीं गये?

आज जितनी भी सरलप्लेसेज हैं वहां नये-नये डाक्टरों को भेजा जाता है और जो ऐक्सपीरिएन्स्ड डाक्टर है वे अपना एक तरह का ग्रुप बनाये हुए बैठे हैं और वह अपनी जगह से कहीं नही जाना चाहते। हमारी सरकार की डिफेक्टिव पौलिसी है जिसकी वजह से डाक्टर नहीं जाते हैं। वरना कोई कारण नहीं है कि सरप्लस डाक्टर्स होते हुए भी आज उनको नौकरी नहीं मिलती है। दूसरी तरफ सरकार कहती है कि डिस्पैंसरी में डाक्टर्स नही हैं। इसमें भी चेन्ज करना पड़ेगा। जो रूरल एरियाज हैं, जहां पर बिल्कुल अशिक्षित लोग हैं, खुद बीमारियों के बारे में कुछ नहीं समझते हैं वहां अगर आप नये-नये डाक्टरों को भेजते हैं तो आप उन गरीब लोगो के जीवन के साथ खिलवाड़ करते हैं। इसलिए आपको अपनी बेसिक पौलिसी को चेन्ज करना चाहिए। वहां पर एक्सपीरिएन्स्ड डाक्टर्स को, जिनकी दस-दस, पन्द्रह-पन्द्रह साल की सर्विस हो गई है, उनको भेजना चाहिए। हिल एरियाज मे, चाहे वह आदिवासी एरिया हों या दूसरे एरियाज हों वहा भी ऐसे डाक्टरों को भेजना चाहिए जो काफी अनुभवी हों। लेकिन हम वहां पर नये-नये बच्चों को भेजना चाहते है। अगर ऐसे लोगों से वहां पर गरीब लोगों का कुछ अहित हो जाये तो वहां पर उनको बचाने वाला कोई नहीं है। मैं चाहता हूं कि इस पर सरकार विचार करे।

17 hrs.

इस बिल से अगर वहां पर डाक्टर लोग जा सकें, तो मैं इसका स्वागत करूंगा, लेकिन इससे वहां पर कोई भी डाक्टर जाने वाला नहीं है। इस बिल की प्रावधानों को देखने से पता चलता है कि मानो हमारे यहां टैकनिकल और अनुभवी लोगों की कोई कमी नहीं है। हमारे यहां डाक्टर्स और इन्जीनियर्स की कोई कमी नहीं है, उनका बाहुल्य है। लेकिन वह चाहते हैं कि उनकी

[श्री शिवनाथ सिंह]

सर्विस की सिक्योरिटी हो, एम्प्लायमेंट की सिक्योरिटी हो। आपने तो केवल एक सिक्योरिटी उनको दे रक्खी है कि अगर उनके रजिस्ट्रेशन कराने मे कोई खामी है, बिल के प्रावधानों की पूर्ति करने मे कोई खामी है तो हम उसे सजा जरूर देंगे। नौकरी दे या न दें, लेकिन सजा जरूर देंगे।

आपने इस बिल मे प्रावधान किया है कि जो भी आदमी अपना रजिस्ट्रेशन नही करायेगा उसको तीन साल तक के कारावास का दण्ड दिया जा सकता है और जुर्माना भी किया जा सकता है। लेकिन आज इसकी आवश्यकता नही है। आपके पास सैकडो डाक्टर्स और इन्जीनियर्स है। लेकिन जो भी इन प्रावधानों को नही मानेगा उसको आप सजा देंगे। इस बिल को पढ़ने से जो हमारे देश की हालत को जानते नही है उनको ऐसा आभास होता है कि डाक्टर्स और इन्जीनियर्स की कमी है और जैसा मन्त्री महोदय ने कहा, डाक्टर्स देहातो मे ज्यादा नही जाते है। मैं चाहता हू कि सरकार अपनी बेसिक पौलिसी को चेन्ज करे।

इस बिल के द्वारा पाच लाख रुपये खर्च के बढने का अनुमान लगाया गया है। अवश्य खर्च बढेगा और उसको बढ़ना चाहिए। यदि हम इन्जीनियर्स और डाक्टर्स को सर्विस दे सकें तो खर्च बढ़ना कोई बुरी बात नही है। यह बिल इन लोगों के लिए हार्डशिप पैदा कर रहा है, इसलिए मैं सरकार से निवेदन करना चाहूगा कि वह इन प्राविजनों पर थोडा-सा सोचे और उनको ठीक ढग से बनाये।

जिन लोगों को आप मैडिकल एग्जामिनेशन या इटरव्यू के लिए बुलायेंगे उनके लिए आपने क्लाज 13 और 14 में लिखा है कि सैंट्रल गवर्नमेंट जिनको बुलाती है उन्हे अलाउंस दे सकती है। आपने उसको जरूरी नही रक्खा है। यह जरूरी नहीं है कि आप किसी आदमी को सर्विस में ले ही लें, लेकिन यह प्रावधान रक्खा है कि 'मे' शिव'। आपने डिस्क्रेशन कर दिया है। मैं कहना चाहता हू कि इसमें 'मैं' की जगह 'शल' होना चाहिए। जिसको आप मैडिकल एग्जामिनेशन के लिए बुलायें उसको आपको अलाउंस देना चाहिए।

इसके साथ ही आपने इसमे जो पेनल क्लाज रक्खा है उसमे भी डिफेक्ट है। क्लाज 25 (बी) मे यह है :

"he shall be punished with imprisonment which may extend to five years and also with fine which may extend to two thousand rupees."

इस प्रकार का प्रावधान आज की हालत मे हमको हार्डशिप लगता है। यदि कोई आवश्यकता हो, कंट्री को आवश्यकता हो, एसेन्शल सर्विसेज के लिए आवश्यकता हो तो आप इससे भी अधिक सजा दे सकते है, लेकिन आज के हालात मे अगर आप इस प्रकार का प्रावधान रक्खेंगे तो डाक्टर्स और इन्जीनियर्स के मन मे दूसरी प्रकार की भावना होगी। मैं मन्त्री महोदय से निवेदन करना चाहूगा कि आप इन प्रावधानो को थोडा नर्म करे, और आज के हालात के अनुसार उनको बनाये। हो सकता है कि पाच दस सालो के बाद हमारी एकानमी बढ जाये, डाक्टर्स और इन्जीनियर्स को खपाने की पावर बढ जाये, तब इस चीज की आवश्यकता पड सकती है। मैं तो कहूगा कि जब भी देश की सुरक्षा के लिए हमने डाक्टर्स, इन्जीनियर्स, सिपाहियो या किसी भी कटेगरी का आह्वान किया है तो पाया है कि जहां दस आदमियों की आवश्यकता है वहा हजारों लोग लाइन मे खड़े हुए हैं। जो प्रावधान आपने रखा है उसका अवसर अभी नहीं आया है। जो भी इस बिल के प्रावधानो को पढ़ता है उसके मन में शंका होती है, खासतौर से उन लोगों के मन में जो स्वेच्छा से सामने आते है। उनकी भावना को इससे ठेस लगती है। इस बिल के प्रावधान आवश्यकता पड़ने पर अच्छे हो सकते हैं लेकिन आज के हालात में मौजू नहीं हो सकते।

इतना होते हुए भी मैं इस बिल का समर्थन करता हूं लेकिन यह अनुरोध करता हूं कि जो इसमें हार्डशिप है उसकी ओर सरकार ध्यान दें और उसको थोड़ा-सा रिलैक्स करे।

SHRI SOMNATH CHATTERJEE (Burdwan): I generally support the objectives behind this Bill. During emergencies or to achieve some social objectives, it may be necessary to have a cadre of eligible persons such as doctors and engineers whose services could be called upon.

This is a peculiar state of affairs in this country. There are unemployed doctors and engineers. Yet law has to be made for obtaining their services to carry out or implement various social welfare schemes and render military service. That shows that there is a bottleneck somewhere, as a result of which unemployed doctors and engineers have not been coming forward in sufficient numbers for the purpose of rendering service for the country. No easy solution could be found. During the last 25 years, the situation has not developed in which these technical people could come forward and spread out to the villages, and render service in primary medical centres where there is more need for their services than in the cities. It has to be looked into; why there has been this disincentive for doctors and engineers. However, since this Bill has come before the House we are supporting the objective behind the Bill.

It is now late for giving amendments; perhaps they would not be considered. So, I want to make some suggestions about the provisions of the Bill. I shall first refer to the definition of 'national service' in the Bill. I agree with Dr. Pandey that it would have been better if there had been a fuller definition of national service.

In the Statement of Objects and Reasons some of the things had been mentioned such as construction of dams in remote and difficult areas, family planning programme and health services in rural areas, etc. There is no reason why these objectives could not be given in the definition clause itself? Why should it be left to the rule making authority. That would have made this Bill self-justifying and it would have attracted probably the attention of the unemployed people much more.

Clause 7(2) on page 4 says that every qualified person enlisted for any national service shall be bound to serve in any position or post to which he is appointed ..Such posts should be commensurate with the educational qualifications and experience of the persons whose services are to be utilised. If you appoint a doctor or engineer to any and every post, it will not be conducive to get the best out of such qualified persons, and there should be a tendency to avoid enlistment by these persons although they may be unemployed.

The proviso to clause 15 says "Provided that such payments shall be on scales not less favourable than those admissible to persons of like qualifications, experience and length of service in similar positions under the Government." It shows that the Government are bound to pay the same emoluments which their employees are getting.

But, Sir, there is one suggestion which I wish to make for the Minister's consideration *viz.*; should we not make it specific that those qualified persons who are enlisted, who are already employed, should not be given any emoluments which would be less favourable than what they are getting under private employment. If the enlisted persons find that they will be given much lesser salary and their service conditions would be much worse, there will again be tendency to avoid enlistment and it will frustrate and defeat the purpose of this Act.

Clause 23(7), at page 14, provides that if an enlisted person has rendered service for the period mentioned, then he can go back to his old employer and he should be given such terms and conditions to which he would have been entitled had he continued in that employment. Sir, my suggestion for the Minister's kind consideration is that it should be made clear that those persons who go back after 4 years of service to the country should not lose the position they were occupying at the time of enlistment. They should be ensured promotion, the scale of pay, increased allowances, which they otherwise would have got had they continued under private employment. This would be inducive for those persons who certainly would not like to be in worse position after they go back to their old employer after serving for four years, giving four years of life, to the country.

I would also request the hon. Minister to frame regulations and rules to the effect that amongst the enlisted persons those who are

[Shri Somnath Chatterjee]

unemployed for job under this National Service Scheme.

The last provision to which I would draw the attention of the hon. Minister and the Members of this House is with regard to the provision for appeal. Clause 20, sub-clauses 2 & 3 provide for filing an appeal against the decision of the National Service Hardship Committee. Sir, the object of this provision in the Bill will really be frustrated because an appeal will be permitted only in a case which involves a substantial question of law. But Section 19 makes it clear that enquiry by the National Service Hardship Committee would be only with regard to finding out whether an exceptional hardship would ensue if a qualified person was called for national service. That would essentially be a question of fact I cannot imagine how a question of law would be envolved in a case where the enquiry would be an objective enquiry based on a particular state of facts so far as the qualified person is concerned. Therefore. the provision will be instructions and can hardly be taken recourse to. I cannot imagine how a substantial question of law would arise in a case of enquiry on facts. Therefore, when the objective is to provide for an appeal to the High Court concerned, the provision should not be made as it would be a wholly useless because no recourse can be taken to it.

I would like to make one submission, before I conclude, to the Hon'ble Minister Incharge on the Bill *viz.*, if some sort of assurance could be given by means of framing rules or by incorporating suitable provision in the Bill itself. It may be that it is very difficult to give a definite assurance that all the enlisted persons who complete the period of national service will be given definite opportunity of employment under the government. It might be difficult to give all of them, though they would be a desirable state of affairs, but at least some provision should be made, or some indication should be given to those persons who get themselves enlisted for national service, that after their period of service is over, their case would be most favourably considered by the government for employment in some other department where they can be usefully employed. After all, this country does not like to see that these doctors and engineers should be unemployed even for a day. It is a shame on the entire system that we have to bring about such a legislation when there are thousands and thousands of doctors and engineers who remain unemployed, yet we cannot attract their services for the purpose of the country, because adequate inducement is not given to them. The service conditions are not adequate and proper which will make them give the best for the country. With these words, I support the Bill.

श्री मूलचन्द डागा (पाली) : सभापति महोदय, सेवा का आधार प्रेम और त्याग है और मैने आज देखा कि कानून भी इस प्रकार का बनाया जाता है कि सेवाएं जबर्दस्ती ली जायें। इस प्रकार का कानून नही बन सकता। आप देश की रक्षा या हिफाजत के लिए कानून बनाते है, 56 करोड़ की जनसंख्या मे जहा देश मे हजारों डाक्टर और इन्जीनियर मौजूद है और बेकार है, वहां आपको इस तरह का कानून लाने की आवश्यकता पड रही है। तो आपकी शिक्षा मे जरूर कोई ऐसी कमी है, उससे राष्ट्र का चरित्र नहीं बन रहा है, इसलिए आपको ऐसा कानून लाना पडता है। लेकिन कानून लाने से कोई लाभ नही हो सकता है। लोग समझते है कि इस प्रकार का कानून जिससे हम सेवाओं को प्राप्त कर सकते हैं डाक्टर्स और इन्जीनियर्स की, लाने मे काम चल जायगा। मेरे ख्याल से यह संभव नहीं है। इससे देश की सच्ची सेवा करने वाले लोग नहीं मिल सकते। आप देखें कि पाकिस्तान का हिन्दुस्तान की भूमि पर चार बार हमला हुआ और चीन का हुआ। तो इस देश के लिए इस प्रकार का कानून लाना जिससे कि हमारे अन्दर देश सेवा की भावना कम हो और जबर्दस्ती कानून के जरिए से उन लोगों की सेवाएं प्राप्त करें, मैं समझता हूं गलत है। देश की रक्षा के मामले में ऐसे लोग जो देश के लिए सेवा देना नहीं चाहते हैं और आप कानून के जरिए उनसे सेवा लेना चाहते हैं, तो मैं समझता हूं इस प्रकार की भक्ति और प्रेम अगर उनमें पैदा नहीं है तो यह सेवाएं आपकी फलीभूत नहीं हो सकती हैं।

इस कानून की जो मंशा है उसमें आप डाक्टर्स को गांवों में भेजना चाहते हैं। उसके लिए आज-

कल की शिक्षा पद्धति मे कोई ऐसा सुधार हो जिससे कि डाक्टर खुद यह पसंद करें या उनको इस प्रकार का अट्रैक्शन हो कि वह खुद जा करके गावों की सेवा करना या गांवो मे रहकर अपना जीवन व्यतीत करना अच्छा समझें, तो यह चीज हो सकती है। लेकिन इस प्रकार का जो कानून बनाते है कि हम जबर्दस्ती इन्जीनियर्स और डाक्टर्स को देश की सेवा के लिए या गावो की सेवा के लिए प्राप्त करना चाहते है, वह किसी प्रकार ठीक नही हो सकता है। कानून तब बनता है जब समाज मे कोई अपराध पैदा हो या समाज को आवश्यकता हो। लेकिन यह कानून इसलिए बनाना कि आपको लड़ाई के समय मे नही मिले, यह कैसे सही हो सकता है ? अगर आप अच्छी तनख्वाह देते है और लोगो मे यह भावना है कि हम देश के लिए काम करना चाहते है तो यह काम हो सकता है। लेकिन आप यह कानून इसलिए बनाए कि हम उनसे मजदूरी कराए, मै समझता हू कि मजदूरी का बदला तनख्वाह नही है, मजदूरी का बदला प्रेम है। अगर देश मे इस प्रकार की भावना पैदा हो और जो इस प्रकार का काम करने वाले है उनकी आवाज मे ताकत न हो तो ऐसे कानून की आवश्यकता नही है। लेकिन यह किस प्रकार का कानून बनाया जाता है कि जो इन्जीनियर्स और डाक्टर्स है उनको जबर्दस्ती गावो मे भेजा जायेगा ? जब तक आपकी आवाज मे या जो अगुवा है उनकी आवाज मे कोई ताकत न हो, और यह भावना न हो तब तक इस कानून से कुछ नही होगा। इस प्रकार के कानूनों मे कोई मौलिक विचार नही है। यह कोई मौलिक उपज नही है। इस प्रकार से यह चीज चाइना लड़ाई के समय शुरू हुई, उस समय कुछ डाक्टर्स नही मिले, इसलिए कानून बनाने की जरूरत पैदा हुई। आज आप गांवो मे डाक्टर्स को भेजना चाहते है, मै समझता हूं कि हजारो, लाखो ऐसे डाक्टर्स हैं, जो रिटायर्ड हैं, जो चाहते हैं कि गांव में आयें, वे अपनी रिटायर्ड लाइफ ऐसी जगह गुजारना चाहते हैं, लेकिन आप कानून के दायरे में ऐसे बन्धे हुए है कि जो रिटायर्ड डाक्टर्स है, जिनमे सेवा की भावना है, जो ग्रामीणों की सेवा करना चाहते है, गाव मे रहना पसन्द करते हैं, लेकिन आप उनसे काम नही लेना चाहते हैं। उनके बजाय जो लड़के कालिजो से निकलते है, जो शहरो मे रहे है, जिन्हे गांवों का अनुभव नहीं है, जो गाव की सस्कृति से मेल नहीं खाते, उनको आप वहां जबर्दस्ती भेजना चाहते है, मै समझता हूँ कि उनकी सेवा से गाव वाले लाभ नही उठा सकेंगे। गावों में भेजना है तो रिटायर्ड डाक्टर्स को भेजिये, जो शहरी जीवन से थक जाते हैं, उनको वहां भेज सकते है।

इस कानून मे आपने प्रावीजन किया है कि एक कमेटी निर्णय करेगी। क्या निर्णय करेगी ? आप जाना चाहते है या नही जाना चाहते है— क्या यह निर्णय करेगी ? देश की रक्षा के मामले में, सेवाओ के मामले में कानून की जबर्दस्ती काम नही कर सकती। सेवा मन से होती है, अन्दर से होती है, लेकिन सेवा की भावना को भी आप कानून के जरिए जबर्दस्ती लादना चाहते हैं। आप गृह मंत्री है, इसलिए सेवा को भी जबर्दस्ती थोपना चाहते हैं— इस तरह से काम नही चल सकता है। किराये के लोग काम नही करते, आप उनको प्रोत्साहित कीजिये, ऐसा मार्ग बतलाइये जिससे आगे आनेवाले लोग आपकी आवाज पर हजारो की संख्या मे आगे आये। अगर कानून बनाकर आप समझते हैं कि डाक्टर्स आगे आयेंगे, मै समझता हूं कि इस कानून की आवश्यकता ही नही है। लम्बे-चौड़े कानून बना दिये जाते हैं— मै आपसे पूछना हू कि अब तक के इम्प्लीमेन्टेशन का क्या नतीजा रहा है, आपने कितने डाक्टर्स की सेवायें अब तक ग्रहण की, कितने डाक्टर्स अब तक प्राप्त कर लिये। डाक्टर तो मन से सेवा दे सकता है, अगर उसके मन को जीता जाय तब उसका लाभ होगा। मेरा ख्याल है कि आप एजूकेशन में परिवर्तन करें, करीकुलम मे परिवर्तन करें, जो पढ़कर निकलेगा उसको इतने समय तक गांव में सेवा करनी होगी। लेकिन इस प्रकार का कानून मुझे तो ठीक नहीं लगता है। आप देश सेवा का नाम लेकर कानून बनाना चाहते हैं, मेरे ख्याल में यह कानून आवश्यक नही है, अनावश्यक है।

श्री भोगेन्द्र झा (जयनगर) : सभापति जी, जहा तक इस विधेयक का सवाल है, मैं इसके उद्देश्यो से और विधेयक की मुख्य धाराओ के सहमत हू । मैं समझता हू कि हमारे देश के लिए यह आवश्यक भी है। सुरक्षा के अलावा अन्य मामलो का जो समावेश इसमे किया गया है, वह भी आवश्यक है ।

अभी हमारे मित्र कह रहे थे कि कानून मे जबरन कुछ करवाने की बात नही होनी चाहिए, इसके बिना तो कोई कानून होता ही नही ··

श्री मूलचन्द डागा . सेवा को आधार लीजिए।

श्री भोगेन्द्र झा मनुस्मृति से लेकर आज तक कोई ऐसा कानून नही बना, जिसमे मजबूर करने की बात नही रही हो। जब तक कोई भी राज्य रहेगा, उसमे कानून बनेगा तो मजबूर करने की बात तो उसमें होगी ही, उस के बिना तो कानून बनता ही नहीं। इसलिए हर कानून की तरह इस कानून मे भी कुछ मजबूर करने की बात है और वह सही है, इसकी आवश्यकता भी है ।

यह भी हम जानते हैं कि हमारे देश मे बहुत से इलाके ऐसे पिछडे हुए है जहा लोग जाना नही चाहते, कोई तबादला होता है तो पैरवी का अम्बार लग जाता है, ससद सदस्य भी मजबूरन दौडने लगते है। ऐसी स्थिति मे यह एक आवश्यक विधेयक है ।

परन्तु कुछ धाराओ के सम्बन्ध मे, सभापति जी, मेरा आग्रह है कि कुछ स्पष्टीकरण की जरूरत है। जैसे बेकारी का सवाल हमारे यहां है और वह इस विधेयक के दायरे की बात है। हमारे यहां जितने डाक्टर्स है, इन्जीनियर्स है, लेकिन जब तक यहा पूजीवादी व्यवस्था है, पूंजीवादी राजसत्ता यहा पर है, तब तक यह रोग कुछ दिन तक रहेगा। ऐसी स्थिति में अगर कोई फौरन रजिस्ट्रेशन के बाद चार साल देने के लिए तैयार हो जाता है, आप ले नहीं रहे हैं और इसमे अगर वह चार छ साल बेकार रह जाता है और उसके बाद अगर आप लेते हैं तो इस माने मे यह कुछ बेतुका सा लगता है। तो क्या ऐसी कोई व्यवस्था हो सकती है इस विधेयक मे कि अपने को जो कोई व्यक्ति अर्पण कर दे, पहले तो हम उसकी सेवाओ को स्वीकार करे और अगर राज्य की ओर से स्वीकार करना सम्भव न हो तभी उसकी मनाही की जाए। मै आग्रह करता हू कि आप देखें इसमे कहा तक इसकी गुंजाइश हो सकती है ।

एक और बात उद्देश्यो मे है :

> ". his former employer shall be under an obligation to reinstate him in his former employment on terms and conditions which are not less favourable to him that those to which he was entitled before he was called up for national service "

जिस स्थिति मे वह था चार साल बाद उसी स्थिति मे आप उसको भजते है। मै चाहूगा इस तरह की व्यवस्था आप करे कि चार साल की अवधि जो बीती है, उन चार सालो मे सेवा करने पर वहा उसकी जो स्थिति होती उसी स्थिति मे उसको वापिस भेजा जाए। उनकी इन चार सालो की सीनियारिटी खत्म न हो जाये बल्कि उसको जोडा जाए। मैं यही चाहता हू इस अवधि मे जहा भी वह काम करता है वहा सीनियारिटी के मामले मे और सेवा की शर्तों के मामले मे उसको पूरा लाभ मिले।

एक बात और कहना चाहता हू जो कि बहुत आवश्यक है और शायद वह इस विधेयक मे छूट गई है। एक तरफ तो बडे पैमाने पर बेकारी है और दूसरी तरफ कुछ डाक्टर्स खासकर ऐसे है जो कि प्राइवेट प्रैक्टिस के मामले मे लुटेरो के अगुवा बन चुके है। प्राइवेट प्रैक्टिस करने वाले दलालो की एक जमात बनी है। एक तरफ तो डाक्टरो की कमी है और, दूसरी तरफ सभी कुकर्मों के साथ प्राईवेट प्रैक्टिस का मायाजाल बना हुआ है। तो क्या कानूनी रूप से प्राइवेट प्रैक्टिस के ऊपर रोक नही लगाई जा सकती है? जो डाक्टर सरकारी नौकरी मे रहे वे प्राइवेट प्रैक्टिस न कर सके इसको राष्ट्रीय सेवा का एक अंश बनाया जाना चाहिए। मैं आग्रह करूंगा

कि इस सवाल पर आप विचार करें। एक तरफ बढ़ती हुई बेकारी है और दूसरी तरफ राष्ट्रीय सेवा के लिए युवकों की आवश्यकता है। प्राइवेट प्रैक्टिस की जो इतनी बड़ी लूट चल रही है उसको बन्द करने के लिए यदि इसमें समावेश करें तो इस विधेयक के उद्देश्यों को आप सही मानों में चरितार्थ कर सकेंगे ।

जहां तक उम्र का सम्बन्ध है, 30 वर्ष की उम्र इसमें रखी गई है लेकिन अगर उसको बढ़ा कर 35 या 40 साल भी कर दें तो एक व्यक्ति के लिए गुंजाइश रह सकती है कि ज्यादा दिनों मे भी चार वर्ष की अवधि को पूरा कर सके। मै समझता हूं यह और भी बेहतर हो जाएगा।

एक बात मेरी समझ में भी नही आती है। यह जो कठिनाइयों के लिए किसी को मुक्त करने के लिए हाईकोर्ट के जज को रखते है तो उसमें उनकी क्या आवश्यकता है ? अगर यह मान लिया जाए कि हाई कोर्ट के जज ज्यादा निष्पक्ष रहते हैं तो हाईकोर्ट और सुप्रीम कोर्ट, सभी को हमने देख लिया है। ऐसी कोई बात नहीं है। आम तौर पर इस सेवा के जैसे लोग है, अच्छे या बुरे, उसी का प्रतीक हाईकोर्ट भी है और सुप्रीम कोर्ट भी है। उससे न एक पैसा बेहतर है और न एक पैसा बदतर है। बल्कि इस मामले मे कुछ बदतर हो सकते हैं। ऐसी स्थिति में जहां कोई खास कानून का मामला नहीं है हाईकोर्ट के जज को देना अनावश्यक है ।···(व्यवधान)···इन बातों के साथ मैं इस विधेयक का समर्थन करता हूं और मेरा आग्रह है कि जो चीजें मैने उठाई हैं उनका समावेश यदि मन्त्री महोदय इस विधेयक मे कर दें तो बड़ा अच्छा होगा।

श्री शशि भूषण (दक्षिण-दिल्ली) : सभापति जी, डाक्टर्स और इन्जिनियर्स देश मे दुरूह स्थानों पर नहीं जाते हैं, इसके लिए प्रेम और सेवा का यहां पाठ पढ़ाया गया। मैं आपसे कहना चाहता हूं कि डाक्टर और इन्जिनियर की बात जाने दीजिए, आई० ए० एस० भी दूरस्थ स्थानों पर नहीं जाना चाहते। ऐसी जगहों पर जैसे मणिपुर, हिमाचल वगैरह तथा शिक्षक नहीं जाना चाहते। बैंक कर्मचारी लद्दाख नहीं जाना चाहते। डाक्टर्स और इन्जिनियर्स भी नही जाना चाहते। जब तक समाज में व्हाइट कालर क्लास है और उनके ही बच्चे डाक्टर और इन्जिनियर बनेंगे तब तक गांवों में सेवा के लिए, दुरूह स्थानों से सेवा के लिए डाक्टर, इन्जिनियर और शिक्षक नहीं जा सकते हैं।

यह जो हार्डशिप कमेटी आपने बनायी वह सिर्फ इसलिए बनाई है ताकि उन लोगों में से कुछ अच्छे लोगों को छांट सकें जो सेवा की भावना रखते हैं। आज कल जिनकी आमदनी ज्यादा है, जो पब्लिक स्कूल से पढ़ कर आते हैं अधिकतर उनके बच्चे डाक्टर्स और इन्जिनियर्स होकर जाते हैं, उनसे यह आशा नही कर सकते है कि वे गांवों से, लद्दाख मे या आसाम मे जायें। इसलिए यह बिल लाया गया। और यही ऐसा किया गया हो यह बात भी सही नही है। बर्मा मे भी डाक्टर लोग बाहर नही जाना चाहते थे। इसलिए वहां भी उनकी सेवाओं को आवश्यक कर दिया गया और तब उनको बाहर भेजा गया। इसलिए सरकार आज हमारे यहां भी आवश्यक सेवा के लिए यह बिल सदन मे लायी है। अब अगर बोर्डर पर सड़क बनानी है, बांध बनाना है और उसके लिए यदि सेवा की आवश्यकता है तो जरूर उस का प्रबन्ध होना चाहिए। इन सेवाओं के साथ-साथ हमे दूसरी सेवाओ के लिए भी इस प्रकार के विधेयक की जरूरत है। जब समाजवाद का निर्माण करना है तो यह व्हाइट कालर के नागरिकों के इन पब्लिक स्कूलों को बन्द कर दें और जनता की सेवा का व्रत पाठशाला के सामने होना चाहिए। इन शब्दों के साथ मै इस बिल को लाने के लिए मन्त्री जी को मुबारकबाद देता हूं और इस बिल का समर्थन करता हूं।

SHRI K. C. PANT : Sir, I am very happy that this Bill has received support from all the hon. members who spoke...

SHRI BHOGENDRA JHA : Not all the members.

SHRI K. C. PANT : I thought, all the members supported it. Mr. Daga's support, he said, should be assumed. That was my understanding of his speech.

[Shri K. C. Pant]

A few suggestions have been made and some of these suggestions are very useful once. I do not want to reiterate the objectives of the Bill which I have already spelt out. On the face of it, I can understand the feeling of surprise that, whereas on the one hand we have so many unemployed engineers and doctors, on the other hand we should require to bring forward a Bill of this nature in order to ensure that our national security, the essential national services or projects, do not suffer. As, I think, Mr. Chatterjee said, there is an anomaly in this. I think, we have to accept the fact that there are unemployed engineers and doctors, but they are not willing to go in for service in the army or, as has been mentioned, in far-off and difficult places, in rural areas, where perhaps the facilities and amenities of towns are not easily available. This is a fact that has to be taken note of. I personally think that, whether it is anomalous or not, actually this Bill will serve both the purposes of providing engineers and doctors for purposes of security and national development and also of relieving unemployment. I have taken note of the fact that most of the hon. Members who spoke referred to the need for giving preference or priority to the unemployed engineers and doctors in the matter of applying this Bill and calling up enlistments. I think that is a point that is well taken and, as a matter of fact, we do intend, while drawing up the Rules, to give priority and preference to the unemployed engineers and doctors. That would be logical in the situation. It would relieve the unemployment problem and it will also take care of the national needs. That is the proper and rational way of going about this problem and that is what we also propose to do.

There was some reference to the fact that the Primary Health Centres do not attract doctors and do not have the facilities and, therefore, conditions should be created under which willingly doctors would go to these areas. Now, this is in a sense a reasonable proposition. But, is it practical? Is it practical to think that overnight we will be able to bring the same facilities to all our rural areas that are available to our towns and cities? Is that a practical proposition? And, if it is not practical, then, shall we not provide these out-of-the-way places and rural areas with doctors and with necessary medical facilities until such time as we can create such conditions where doctors would like to go? I don't think that is a proposition which can be accepted. Therefore, it is necessary to have this kind of national service because we simply cannot afford not to extend to modern medical facilities to our rural areas. As I have mentioned in my statement, even to-day under this PHC Scheme, what is the ratio? The ratio is one doctor to a population of about 50,000 or one Primary Health Centre to a population of one lakh. What kind of a ratio is that if one considers the importance of improving the health of our people under modern conditions? This practical aspect one has to take into account.

The other point that was raised was as to why we have not specified various services in the definition of National Service itself The reason is that we would like this to remain flexible. The conditions change and as conditions change, we have to see to it that whichever area of the nation requires the services of these specialised people should be able to procure their services. To day Nagaland may be in need of doctors and engineers. Tomorrow some other area may be in need of doctors and engineers Similarly, to-day, it may be a question of dams. Tomorrow, it may be some other question and I think it is quite possible that in a couple of years' time we may not have this problem of unemployment of engineers on our hands on the scale on which it is to-day. So, it is a changing dynamic situation and in this dynamic situation it is very difficult to make out any exhaustive list and put it in the definition clause and that is the reason why we have not attempted to do that and we have kept it flexible so as to answer to the changing needs.

There was some reference to whether or not these people would be given travelling allowances when called for enlistment. They will be given these travelling allowances and the Bill has provided for it.

There was some reference to the penalty clause It is a panalty clause which is common in many othe enactments. It says 'upto three years or upto Rs. 1000 or both'. It does not lay down the minimum It lays down the maximum.

Then, my hon fri nd Shri Somnath Chatterjee made many useful suggestions. I would like to plead with him when he says

that the conditions may not be attractive in the rural areas. I would like to request him to consider this. Would he not like our young engineers and doctors to think not in terms of their awn comforts, their own facilities and amenities, but also think in terms of the needs of the nation, the requirements of the rural areas, the requirements of development, and to take up the opportunity offered to them not as a compulsion, but welcome it as an opportunity to serve the country, to make acquaintance of the areas which they would not have otherwise seen, to see mother India in her natural habitat ? Would that not be something worth doing for its own sake ? Is not that the kind of spirit that we have to generate amongst our y ung doctors and engineers ? I think this Parliament at least must give a lead in these matters and instead of emphasising on the difficulties of the situation, it is a challenge of the nation that has to be faced, the requirements of the country, the needs of the country and our countrymen I think this gives an apportunity for young men to make their contribution to national development and national security.

He said that the post offered should correspond to the qualifications of doctors or engineers ; otherwise we cannot get the best out of them. I agree with him on that. But in any emergency it may not always be possible to be very meticulous in matching qualifications to the posts. But certainly the employing agencies who have to make regular payments to these doctors and engineers would like to get the best out of them and if that is possible while framing rules to make any provision, I shall have that examined.

On the question o emolument, he said, they should not get less than what they were getting in their previous employment. Now, the House knows very well that many people in private employment, engineers and doctors etc, may be getting very high salaries. I do not think it would be right to distort the entire salary structure of a national service effort by introducing salary scales to the point of discrimination between one person and another because, if that happens, the whole national service concept would evaporate. Can we have different salary and different grade to different persons doing the same job, simply because they want the same salary that they got in their previous jobs ? If the analogy is carried to absurdity, unemployed worker should not get anything at all...

SHRI SOMNATH CHATTERJEE : That is no analogy. Otherwise there will be a tendency to avoid. Human nature as it is.

SHRI K. C. PANT : That is why I said, when carried to absurdity. The important point is, unemployed engineers and doctors should get the first chance ; if they come forward and get the first chance this problem will not arise. This can arise only when a situation or emergency arises in which we need much larger number of persons than are available. I had mentioned some figures earlier and from the figures you will see that on the live registers today there are sufficient numher of doctors and engineers who are not necessarily seeking employment, because some of those people on the registers are already employed but they want to improve their chances and they want to better their prospects, and therefore they also get themselves registered. But keeping that apart, there are sufficiant numbers on the live registers to the able to meet what appear to be the national requirements.

My hon. friend and also some others made a point that when these engineers and doctors were reinstated they should not lose. He made a reference to sub clause 7(a) which says :

"The occupation in which and the terms and conditions under which a qualified person may be reinstated after completion of the national service shall not be less favourable to him than those applicable to him, had his employment not been interrupted by reason of being called up for national service "

It is very clear from this that he should not lose.

SHRI SOMNATH CHATTERJEE : But there is an ambiguity.

SHRI K. C. PANT : One has also to take into account 7(b), which says :

"In determining the terms and conditions of reinstatement of the former employee, regard shall be had to the additional skill and experience acquired by such employee in the course of his employment in the national service."

[Shri K. C. Pant]

In other words, over and above what he would have got, had he remained in continuous employment, there is this additional factor that should be borne in mind in fixing the terms and conditions.

SHRI SOMNATH CHATTERJEE : It is quite true that it might be so construed that he would get all the benefits. But would it not be better to make it clear that he would get the higher pay scales which he would have otherwise got if there had been promotion, or he would get the increase in allowances etc. which he would have got otherwise ? Nobody can be treated to have been nationally promoted after four years. But he should get the benefit of it. That is why I want to have that made clearer.

SHRI K. C. PANT : That is my handicap in dealing with a lawer. I think purely as a layman that the phrase 'the terms aad conditions which would have been applicable to him, had his employment not been interrupted' is a very clear statement of intentions. But if there is any possiblity of improving that under the rules and regulations, I shall have that examined

Some mention was made about the desirability of providing some kind of employment to these professional people after either services were no longer required in the national service scheme. The intention is laudable. I would have been very happy if I could have given this assurance, But the House will realise that it is not possible to give some such assurance. This is not a compulsory employment scheme This is a national service scheme and it is in the nature of a national service, and after a certain period of time, after national service has been rendered, these persons go back to their old jobs or they go to new jobs. But when Shri Somnath Chatterjee says that Government should favourably consider their re-employment wherever it is possible in other departments and so on, I think that is a correct approach, and I think that these people who have put in three or four years of national service should be considered preferentially for re-employment in other departments, in somewhat a manner similar to what we have had for the ECOs. Some such approach could be made for these persons also. This would require examination, and I shall get it examined. But with the intention of the suggestion, I am certainly in agreement. The feasibility will have to be examined.

Shri M. C Daga's philosophical discourse does not require any comment. Particularly, when Shri Shashi Bhushan started discussing it—I think he has gone out now...

SHRI M. C. DAGA : Why this compulsory service ?

SHRI K C. PANT : Anyway, a point was raised that Shri M C. Daga did not support the Bill, but I think my impression is that he wanted it to be assumed that he was supporting the Bill

Shri Bhogendra Jha had raised these very points, to which I have already referred He has only raised one additional point that a High Court judge is not necessary in this committee I would have thought that a High Court judge would have been welcomed by him because it would ensure fairness and proper interpretation of the law. It will give a certain status to this Committee in dealing with employing agencies.

Shri Shashi Bhushan has welcomed and supported the measure. I do not think there are any other points to be answered.

SHRI SOMNATH CHATTERJEE : What about the provision for appeal ? How can there be appeal only on a question of law if it is a question of fact ?

SHRI K. C. PANT : It will be a provision that will not be much used.

SHRI SOMNATH CHATTERJEE : If the intention is to provide for appeal, it could be made an effective provision

SHRI K. C. PANT : It is a quasi-judicial body presided over by a High Court Judge or a person who is qualified to be a High Court Judge. If we provide too facile a possiblity of appeal, the whole machinery may get clogged up. There has to be some safeguard against the kind of situation arising when a number of writ petitions are filed in High Courts. We do not want to make it too easy ; we also do not want to bar the way for an individual if he feels that his rights are not being legally protected. If we do not

provide a screening machanism, there may be thousands of cases going up in appeal and then it would be very difficult to work it.

MR. CHAIRMAN : The question is :

"That the Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith, be taken into consideration."

The motion was adopted

Clause 2—(*Definitions*)

SHRI R. V. BADE (Khargone) : I beg to move :

Page 2,—*after* line 18, *insert*—

"(iii) is an architect or is of able body and has attained eighteen years of age." (1)

The Minister has just said that national service means service in the defence of India civil defence, or the efficient conduct of military operations etc. Then in (f) (ii) it is said :

"has obtained or has passed an examination which entitles him to obtain, a degree of a University or its equivalent qualification in any branch of engineering or technology or both."

It is applicable to engineers and doctors. Since it is national service, it should include all and I want it to be applicable to all. Therefore I have 'is of able body and has attained 18 years of age.' I want to make it applicable to architects and others. When the Bangladesh liberation was on, our architects helped in building bridges etc. It should therefore also apply to architects and others above 18 years of age.

SRI K. C. PANT : It is news to me that architects help in constructing bridges. The amendment is strangely worded. It says : is an architect or is of able body and has attained eighteen years of age'. The two things are unconnected. I can understand this saying that all able-bodied persons above 18 should be included. But to introduce architects here seems to be unnecessary. But you want everyone to be included. You want national conscription Architect is included in that, I do not know why this particular phraseology is used. I think that would be outside the scope and objectives of this Bill. This is not a national Conscription Bill This is only a National Service Bill with limited objectives.

MR. CHAIRMAN : Are you pressing your amendment ?

SHRI R. V. BADE : Yes.

M CHAIRMAN : I shall put the amendment to the vote of the House.

Amendment No. 1 was put and negatived

MR. CHAIRMAN : The question is :

"That Clause 2 stand part of the Bill."

The motion was adopted

Clause 2 was added to the Bill

Clauses 3 to 7 were added to the Bill

Clause 8—(*Power of Central Government to require any employer to release qualified persons.*)

MR. CHAIRMAN : There are amendments Nos. 2 and 3 to clause 8. Mr. Bade, if you are going to speak on every amendment, that is your right and I cannot deny it, but then this Bill will not be passed today.

SHRI R. V. BADE : We have passed the two previous Bills without much discussion, within a few hours.

MR. CHAIRMAN : There is a half-hour discussion on sugar.

SHRI R. V. BADE : Justice should be done to the Bill, Sir.

MR. CHAIRMAN : I would like to have the opinion of the House. It will take five to seven minutes more to finish this Bill. If the House agrees, I can continue with this Bill.

SOME HON. MEMBERS : Yes,

MR. CHAIRMAN : Yes ; Mr. Bade may say a few words, on both his amendments

SHRI R. V. BADE : They can be taken up tomorrow.

MR. CHAIRMAN : No ; the House agreed to pass it today.

SHRI R. V. BADE : I move :

Page 4, line 29. *after* "sufficient" *insert*—

"and reasonable" (2)

Page 4, line 29, *after* "cause" *insert*—"or on medical ground." (3)

My amendment No 2 is to clause 8(5), which says, "If any employer fails without sufficient cause to comply" etc Here, I want to add "and reasonable" after the word "sufficient " If the employer fails to comply without sufficient and reasonable cause, then the punishment may be given This amendment should be considered by the Government.

My second amendment to this clause, namely, amendment No 3, seeks to add the words "or on medical ground" after the word "cause". I want that the hon. Minister should see that where there is sufficient cause as conceded by the courts, or on medical grounds, the employer fails to comply, he shall be punished. My amendment covers both legal and medical grounds. Therefore, I have moved these amendments in order to make it more clear ; or, the hon. Minister should give a promise that, with due consent, whether it is on medical ground or if there is sufficient and reasonable cause, action will be taken. This should be considered by the Government.

SHRI K. C. PANT : "Sufficient" covers "reasonable." Therefore that is not necessary. Then, about his amendment—"or on medical ground", "if an employer, without sufficient and reasonable cause or on medical ground" would mean that if the employer is ill the employee does not go. That is the only construction you can put on this amendment. I do not think that is the intention of Mr. Bade. But that is the only construction that can be put. I think he himself will agree that is not what he means

MR. CHAIRMAN : Does the hon. Member press his amendments.

SHRI R. V. BADE : I do not want to press them.

MR. CHAIRMAN : All right ; they are withdrawn.

Amendments Nos 2 and 3 were, by leave, withdrawn.

MR. CHAIRMAN : The question is :

"That Clause 8 stand part of the Bill."

The motion was adopted

Clause 8 was added to the Bill

MR CHAIRMAN : There are no amendments to clauses 9 to 14. I shall put Clauses 9 to 14 to the vote. The question is :

"That Clauses 9 to 14 stand part of the Bill"

The motion was adopted

Clauses 9 to 14 were added to the Bill

Clause 15—(*Salary, wages, etc. and travelling allowances to be paid to persons enlisted for national Service.*)

MR CHAIRMAN : Clause 15. There is amendment No 4 by Shri Bade.

SHRI R V. BADE : I move :

Page 9, *after* line 28 *insert*—

"(6) If a qualified person is unemployed on the termination of his national service the Central Government shall give him suitable employment according to his qualification." (4)

I want to say a few words on this amendment.

A few minutes before, my friend Mr. Somnath Chatterjee also pressed for the same

thing and the hon. Minister says that it will be considered at the time of framing the rules. I do not know why they should be so stingy, why they could not express in specific terms that he shall be given suitable employment. I do not know why they should be so greedy in not having this cleared in the clause itself.

18hrs.

SHRI K. C. PANT : It will depend upon the number of jobs available and a number of other factors at that time. I am in sympathy with the sentiment behind this amendment. But as I explained earlier, I cannot give a guarantee that each and everyone shall be employed.

MR. CHAIRMAN : I shall put amendment No 4 to the vote of the House.

Amendment N. 4 was put and negatived.

MR. CHAIRMAN : The question is :

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

Clauses 16 to 38, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

18.03 hrs.

HALF-AN-HOUR DISCUSSION

PROFITS OF SUGAR MILLS AND SHARE OF SUGARCANE SUPPLIERS THEREIN

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : सभापति महोदय, अभी 15 मई को माननीय मन्त्री महोदय ने प्रश्न संख्या 832 के उत्तर में शुगर पालिसी के बारे मे कुछ ऐसी बातें कहीं जिनके कारण यह आवश्यक हो गया है कि सदन के सामने उनका स्पष्टीकरण किया जाए। मन्त्री महोदय ने अपने उत्तर में एक स्थान पर बताया मै उन्हीं के शब्दों को दोहराना चाहता हूं :

"might have been substantial profits."

उनका कहना है शकर मालिकों को लाभ पहुंचा है। हमारा कहना है कि बहुत ज्यादा लाभ पहुंचा है और उसमे किसानों का भी भाग होना चाहिए। लेकिन किसानों को कितना भाग मिलना चाहिए इसके बारे में स्पष्ट निर्देश नहीं दिया। उनका भाग होना चाहिए या नहीं होना चाहिए इसके बारे में स्पष्ट नही कहा है। एक तरफ गन्ना उत्पादक को उचित मूल्य नही दूसरी तरफ चीनी के दाम बढ़ते जा रहे है। माननीय मत्री जी के उत्तर में एक दूसरी बात है जिससे निराशा पैदा हुई। वे कहते है :

'Canegrowers can get a higher price than the minimum fixed by the Government.

यह नहीं कहते कि उच्चतम लाभ से कुछ मिलना चाहिए। वे कहते है :

"By and large they are paying a higher price to the cane growers than the reserve price.

मैं जानना चाहता हूं क्या शुगर मिलों ने इस प्रकार की कीमतें दी है ? आपने जो मिनिमम प्राइम फिक्स की है उससे भी कम कीमतें कहीं-कहीं चीनी मीलों ने दी हैं। क्या उत्तर भारत और दक्षिण भारत की मिलों ने समान रूप से गन्ना उत्पादकों को कीमते दी हैं।

18.04 hrs.

[SHRIMATI SHEILA KAUL *in the Chair.*]

फिर आगे कहते हैं :

"We are considering the whole question now to make long term policy."